

**GOVERNMENT OF INDIA**  
**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**RAJYA SABHA**  
**QUESTION NO 27.11.2009**  
**ANSWERED ON**  
**ROTTENING OF FOODGRAINS .**

138

Smt. Maya Singh

Will the Minister of COAL/COAL CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :-

- (a) the quantity of foodgrains under the maintenance of FCI that has rotten or become unworthy of human consumption during the last three years, year-wise;
- (b) whether Government or any officer bears the cost of spoiled or rotten foodgrains;
- (c) the names of agencies which work for keeping the foodgrains unspoilt and whether there is any provision for penalising them on foodgrains getting spoiled; and
- (d) if so, the number of agencies/officials against whom Government has taken action for poor maintenance of foodgrains during the last three years?

**ANSWER**

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRI SHARAD PAWAR)

(a),(b),(c)&(d):A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO.138 DUE FOR ANSWER ON 27.11.2009 IN THE RAJYA SABHA.

(a): Negligible quantity of foodgrains had got rotten or become unworthy of human consumption due to poor maintenance in the godowns of Food Corporation of India (FCI) during the last three years. However, some quantities of foodgrains with FCI were damaged due to various reasons, such as, cyclones and floods, acceptance of below specifications stocks and movement to other regions. The details are given below:

Year Total quantity of damaged foodgrains (In lakh tons.)

2006-07 0.25 2007-08 0.34

2008-09 0.20

Total 0.79

(b):Government of India bears the cost of foodgrains damaged due to reasons mentioned in (a) above, other than in cases of foodgrains damaged due to negligence of officials, in which case recovery is made from them.

(c):Food Corporation of India, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs) work for maintenance and safe keeping of foodgrains. Sufficient provisions exist in Food Corporation of India (Staff) Regulations 1971 and in CWC and SWCs for penalising officials found responsible for poor maintenance/damage of foodgrains during storage.

(d):Disciplinary action against 118 number of officers/officials of FCI has been taken for poor maintenance of foodgrains during last three years.